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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 902/2020

RUMA BIBI Petitioner

Through: Mr. Ajay Verma and Ms. Mehak
Nakra, Advocates.

Versus

STATE & ORS.Respondents

Through: Mr. Chaitanya Gosain, Advocate
on behalf of Mr. Rahul Mehra,
Standing Counsel (Crl.) for
respondents No.1, 3 and 4.
Mr. Amit Mahajan, CGSC with
Mr. Dhruv Pande and Mr. Kritagya
Kumar Kait, Advocates for
respondents No.2.
Mr. Dayan Krishnan, Senior
Advocate as amicus curiae with
Ms. Sanjeevi Seshadri, Mr. Sukrit
Seth and Ms. Aakashi Lodha,
Advocates.
Inspector Narendra Singh, Special
Branch, Delhi.

CORAM:

HON'BLE MR. JUSTICE J.R. MIDHA

HON'BLE MR. JUSTICE BRIJESH SETHI

ORDER

% **09.11.2020**

1. The hearing has been conducted through video conference.

2. Learned counsel for the petitioner submits that the petitioner has been detained in detention centre and he has been informed by the petitioner that the condition of the detention centre is very pathetic for want of cleanliness/hygiene; no medical facilities are being provided at the detention centre; the detainees are not permitted to communicate with the family and thier counsel; and no legal aid is provided to them. It is submitted that a Judicial Officer be directed to visit the detention centre and submit a report to this Court with respect to the condition in the detention centre.

3. In the peculiar facts and circumstances of this case, the Principal District & Sessions Judge (HQs.) is directed to depute a Judicial Officer to visit the detention centre and inspect the same with respect to the conditions prevailing there.

4. If the concerned Judicial Officer finds any shortcomings in the detention centre, the immediate steps shall be taken by the concerned authorities to remove the shortcomings within a specified time and the Judicial Officer shall again visit detention centre to verify whether the shortcomings have been removed or not. The report be submitted to this Court in a sealed cover before the next date of hearing.

5. Learned counsel for the petitioner submits that he be permitted to assist the Judicial Officer. Learned counsel for the petitioner is permitted to submit a short note with respect to the grievances of the petitioner to the concerned Judicial Officer within a period of one week.

6. List on 16th December, 2020.

7. The order be uploaded on the website of this Court forthwith.

J.R. MIDHA, J.

BRIJESH SETHI, J.

NOVEMBER 09, 2020/ak